

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 3rd February, 2012 is published together with Statement of Objects and Reasons for general information:—

**L.A. BILL No. 4 OF 2012**

***A Bill further to amend the Chennai Metropolitan Water Supply and Sewerage Act, 1978.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Chennai Metropolitan Water Supply and Sewerage (Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 25th day of October 2011.

**2.** To section 87 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978, the following proviso shall be added, namely:—

Amendment of section 87.

“Provided that all taxes, fees and duties, in respect of water supply and sewerage services as levied by the local authority concerned before the date of the such extension, shall be deemed to have been levied by the Board under the provisions of this Act and shall continue to be in force accordingly, until such taxes, fees and duties are revised, cancelled or superseded by anything done or any action taken under this Act.”.

**3.** (1) The Chennai Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Tamil Nadu  
Act  
28 of 1978.

Tamil Nadu  
Ordinance  
4 of 2012.

**STATEMENT OF OBJECTS AND REASONS.**

The process of transition, following the expansion of territorial limits of the Chennai City Municipal Corporation, by the inclusion of adjacent of local areas is underway. To effectively deal with the continuance of taxes, fees, duties being levied in respect of water supply and sewerage services by the local bodies of such local areas, it has been decided that necessary provision may be inserted in the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978). Accordingly, the Chennai Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 2012 (Tamil Nadu Ordinance 4 of 2012) was promulgated by the Governor on the 25th January 2012 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 26th January, 2012.

2. The Bill seeks to replace the said Ordinance.

**K.P. MUNUSAMY,**  
*Minister for Municipal Administration  
and Rural Development.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*